

SCHEDULE-I

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s.Cethar Constructions Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s.Cethar Constructions Limited
2.	Date of incorporation of corporate debtor	08/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203TN2008PLC067668
5.	Address of the registered office and principal office (if any) of corporate debtor	6A Lawsons Road, GVR Complex, 3rd Floor Cantonment, Tiruchirappalli 620001 Tamilnadu
6.	Insolvency commencement date in respect of corporate debtor	25 th November 2022 (Order received on 26.11.2022).
7.	Estimated date of closure of insolvency resolution process	24 th May 2023 (180 days from the Date of Commencement)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	R.THAMODHARAN IBBI/IPA-001/IP-P-02292/2021- 2022/13592
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Door No: 19 / Site 24, 2nd Cross Street, Kallurinagar, Peelamedu, Coimbatore - 641004 thamodharansubi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No: 107, Dhruvatara Apartments, 241, Dr. Rajendra Prasad Road, Tatabad, Coimbatore 641012 Office tele:0422 - 2492454 cetharcirp@gmail.com
11.	Last date for submission of claims	09.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained as per the information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained as per the information available with the IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not ascertained as per the information available with the IRP.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.Cethar Constructions Limited on 25.11.2022 (Order received on 26.11.2022).

The creditors of M/s.Cethar Constructions Limited are hereby called upon to submit their claims with proof on or before 09.12.2022 [i.e., fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :28.11.2022
Place : Coimbatore

S/d
R.Thamodharan
Interim Resolution Professional
IBBI/IPA-001/IP-P-02292/2021- 2022/13592

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